

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5200

ANSWERED ON:05.09.2011

ILO CONVENTION ON DOMESTIC WORKERS

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether India has ratified any convention adopted by International Labour Organisation (ILO) in their 100th conference regarding working and service conditions for domestic workers;

(b) if so, the details thereof;

(c) whether the Government has taken any corrective steps to ensure that laws enacted for them at National level are also enacted by State Governments on similar lines for the protection of fundamental rights of these workers;

(d) if so, whether the above laws are likely to contain provisions as provided to the workers in the organised sector; and

(e) if so, whether it has been placed before E GoM for discussion?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) & (b): The Government supported the adoption of Domestic Workers Convention (C-189) supplemented by Domestic Workers Recommendation (R-201) at the International Labour Conference of ILO at its 100th Session held in Geneva in June, 2011.

ILO Conventions are international treaties, open for ratification to Member countries. The ratification of an ILO Convention is a voluntary process. As per existing policy, Government ratifies an ILO Convention only when its laws and practices are in total conformity with the provisions of the Convention.

(c) & (d): The Central Government and the State Governments are mandated by the Constitution to enact laws on the subjects falling under their respective jurisdictions. The domestic work falls under the purview of state sphere and State Governments are empowered to enact legislations for domestic workers.

(e): Does not arise.